

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
26-04-2024 AT 02:30 PM**

**CP(IB) No. 09/95/HDB/2024**

**AND**

**IA (IBC) 410/2024 in CP(IB) No. 09/95/HDB/2024**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

IFCI Bank

...Petitioner

**AND**

Mr. Gopal Agarwal

...Respondent

**C O R A M:-**

SH. PRAVEEN GUPTA , HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

**O R D E R**

**CP(IB) No. 09/95/HDB/2024**

Matter adjourned to 07.06.2024.

**IA (IBC) 410/2024**

Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution Professional present through Video Conference.

Learned counsel for the resolution professional states that objections on behalf of the Personal Guarantor to the Resolution Professional report has been received and thus seeks two weeks' time to file reply. For filing reply to the personal guarantors reply objections two weeks' time granted. Let the copies to be served on the other side also.

Matter adjourned to 07.06.2024 for further hearing.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**